

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1345 /ND/2019

In the matter of :  
Nextgen Procon (P) Ltd

.. PETITIONER

SECTION

Under Section 59 of IBC Code, 2016

Order delivered on 25.7.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Arpit Dwivedi, Advocate  
For the Respondent/Corporate Debtor :

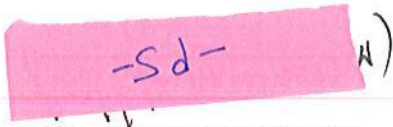
ORDER

Learned Counsel for the petitioner is present and represents that the compliances which are required to be made as per the Order dated 03.6.2019 have been duly complied and an affidavit of service has also been filed on 22.7.2019 which is available in the record. However, the Memo which is required to be filed as per the said order is not available in the file.

Let Ld. Counsel for the Liquidator ascertain the same with the Registry and have the said record transmitted to this Bench on or before the next date of hearing which is fixed on 21.8.2019, if under objection. In relation to service of Income tax Department, it is represented that service has been returned. Let attempts be made by the petitioner to serve Income tax Department at the address as notified in the Notice Board of this Tribunal which is situated in the High Court premises within a week from today.

There is no appearance from the ROC despite service. Let ROC as well as Income tax Department respond within 3 weeks from today.

List on 21.8.2019.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit